

position of demand and availability of power. During the period April to June, 1987, there was an overall power shortage of 20.3 per cent in Bihar.

(c) and (d) No scheme from Bihar is pending for sanction with REC as on 30.6.1987. Rural electrification schemes are considered and sanctioned by REC as and when received by them subject to the techno-economic feasibility and availability of funds)

Abolishing DPEA

122. DR. RATNAKAR PANDEY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Drugs Price Equalisation Account was set up to encourage bulk drug production from basic stages and save poor consumer exploitation by drug Industry;

(b) whether it is also a fact that his Ministry is proposing to abolish this account;

(c) whether it is also a fact that Drug Industry has overcharged the consumer to the tune of Eight to Ten hundred crores;

(d) what are the reasons for not collecting this amount;

(e) whether it is also a fact that a provision will be made in the New Drugs Price Control Order that amount due will be collected and used for the purposes stipulated in the existing DPCO.

(f) whether it is a fact that his Ministry proposed to discontinue the existing system of retention and pooled pricing; and

(g) if so, on what basis this amount will be collected?

THE MINISTER OF STATE IN
THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN

THE MINISTRY OF INDUSTRY
(SHRI R. K. JAICHANDRA SINGH):
(a). Yes, Sir.

(b) and (f). It has been decided to discontinue the system of retention and pooled pricing.

(c) and (d). Actions to recover the amounts, wherever due, have been taken as per due process of law.

(e). Yes, Sir.

(g) Details are given in the booklet 'Measures for Rationalisation Quality Control and Growth of Pharmaceutical Industry in India' Copies of which are available in Parliament Library.

Production of Turbutaline Sulphate

123. DR. RATNAKAR PANDEY: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question No. 939 given in the Rajya Sabha on 27th April, 1987 and state:

(a) whether it is a fact that Beta-hydroxy Ethyl Hydrazine and 3-Nitro, 2, furfuraldehyde diacetate are not used for the production of turbutaline sulphate;

(b) the names of the drug companies who are using these intermediates for the production of Turbutaline sulphate alongwith the details of other raw materials;

(c) whether it is also a fact that these intermediates are used for production of other drugs;

(d) if so, the names of those drugs alongwith stage of manufacture of each;

(e) whether it is a fact that 4-Hydroxy Zcetophenone, 3, 4 diaminobetzophenone and Dimethylmine Ethyl Chloride Hcl are manufactured in the country;

(f) if so, the names of those companies alongwith the licensed capacity of each;